

(b) if so, whether the modalities have since been worked out and if so, the details thereof ; and

(c) the names of the irrigation projects which will come under the purview of this new scheme ?

**THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) :** (a) No, Sir.

(b) & (c) Do not arise.

**Facility of Hostel Subsidy to Children of Railway Employees Residing in Hostels**

**6136. SHRI MANIK SANYAL :** Will the Minister of TRANSPORT be pleased to state :

(a) whether the Third Pay Commission (Central) vide para 16 of Chapter 59 of the Report had recommended that "it is necessary to extend the facility of hostel subsidy to the children residing in the hostels of all recognised schools" ;

(b) if so, whether any circular has been issued by the Railway Board in this regard and if not, the reasons thereof ;

(c) whether the absence of a school of requisite standard at the place of working of the employee should be taken into consideration as "compelling circumstances" for payment of hostel subsidy even if the employee is not transferred during his service period from one station to another ; and

(d) whether the rules framed for payment of educational assistance are applicable on the same terms and conditions for payment of hostel subsidy also, except for the difference in rate of payment ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) :** (a) The recommendations of the Third Pay Commission are on these lines.

(b) Yes, Sir.

(c) This is not permissible as per extent orders.

(d) No, Sir.

#### **Holiday Homes**

**6137. SHRI MANIK SANYAL :** Will the Minister of TRANSPORT be pleased to state :

(a) the total number of Holiday Homes built State-wise ;

(b) the number of new Holiday Homes built during the last three years, yearwise ; and

(c) the criterion laid down for allotment of Holiday Homes to different categories of employees ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) :** (a) The total number of Holiday Homes built statewise is as per details given below :—

S. No.	State	Total Number of Holiday Homes Built Statewise
1.	Bihar	2
2.	Goa	1
3.	Himachal Pradesh	3
4.	Jammu & Kashmir	2
5.	Karnataka	1

1	2	3
6.	Madhya Pradesh	1
7.	Maharashtra	6
8.	Meghalaya	1
9.	Orissa	2
10.	Rajasthan	2
11.	Tamilnadu	4
12.	Uttar Pradesh	6
13.	West Bengal	2
Total		33

(b) One Holiday Home was built during the last three years at Darjeeling in West Bengal on N.F. Railway in 1983. Work on following holiday homes is in progress :—

Andhra Pradesh—1  
Tamil Nadu —2

(c) Holiday Homes are allotted to different categories of employees on first come first basis on receipt of applications by the Railway Administration on payment of nominal charges. Retired Railway employees are also allotted Holiday Homes on payment of prescribed charges subject to availability.

#### Ships on Chartering Arrangements with Shipping Corporation of India

6138. DR. V. VENKATESH : Will the Minister of TRANSPORT be pleased to state :

(a) whether it is a fact that Shipping Corporation of India has to charter large number of ships from time to time on certain commercial considerations ;

(b) the number of ships which are at present on chartering arrangements with Shipping Corporation of India belonging to different foreign companies with details of DWT, class of ships, containerised or otherwise, chartering rates on per day basis ;

(c) whether Shipping Corporation of India prefers to have such chartering through a set of listed brokers and no new broker is entertained for the purpose ;

(d) if so, the reasons therefor ; and

(e) the action proposed to be taken to encourage new brokers too ?

#### THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) :

(a) In-chartering of vessels is done by Shipping Corporation of India Ltd. to meet its contractual obligations for carriage of bulk as well as liner cargoes as and when required. However, considering the volume of SCI's operations, the number of chartered ships cannot be considered as very large.

(b) There are 15 vessels which are presently on charter with SCI, details of which are given in attached statement.

(c) to (e) Chartering of vessels are done through a panel of brokers and this panel is reviewed annually. Applications received from ship brokers are reviewed and if considered suitable, they are inducted into the panel on temporary basis depending on SCI's requirements. Such temporary brokers are also granted permanent status if the circumstances warrant after periodical review of their performance. At present the number of brokers on SCI panel is considered to be adequate to cover their chartering requirements.